

GOVERNMENT OF INDIA
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
2nd Floor, Central Documentation Complex,
Ch.P.T Building, Rajaji Salai, Chennai-600001
Tel: 044-25243212, Tele Fax: 044-25223212

Date:05.05.2022

OFFICE ORDER**No. 24/2022**

1. In pursuance of provisions under Section 5 and Section 19 of the Right to Information (RTI) Act, 2005 and exercise of provision under FSSAI HO Office Order 11/2022 dated 18.01.2022 and in partial suppression of earlier orders issued on the subject, the following officers are hereby designated as Central Public Information Officers (CPIOs) and Appellate Authority (AA) in the Food Safety and Standards Authority of India- Southern region against their respective jurisdiction (area of operation) for providing information/considering appeal in respect of application preferred by persons seeking information/appeal under RTI Act, 2005.

SNo	Jurisdiction (Area of operation)	CPIO	Appellate Authority
1	All matters pertaining to Central Licensing and related enforcement activities of Andhra Pradesh and Telangana	Dr K A Arul Anand,JD	Director, Southern Region
2	All matters pertaining to Central Licensing and related enforcement activities of Karnataka	Ms K K Jitha,JD	
3	All matters pertaining to Central Licensing and enforcement activities of Kerala, Lakshadweep and residual matters at Cochin Branch office.	Dr Jestto George,DD	
4	All matters pertaining to Central Licensing and related enforcement activities of Tamil Nadu, Puducherry	Dr V Vivek,AD	
5	All matters pertaining to Import clearance at Chennai and residual matters of Regional office	Dr M Kannan,DD	
6	All matters pertaining to Import clearance at Tuticorin and residual matters of Import clearance office-Tuticorin	Sh S Pandiyaraja,JD	
7	All matters pertaining to Import clearance at Cochin.	Smt. K N Dhanya, DD	
8	All matters pertaining to Import clearance at Bengaluru and residual matters of Branch office, Benglauru	Shri. C Kumaresan, AD	
9	All matters pertaining to Import clearance at Hyderabad and residual matters of Branch office, Hyderabad	Shri. Abhay Ramrao Tangade, DD	

10	All matters pertaining to Import clearance at Visakhapatnam and residual matters of Import clearance office-Visakhapatnam	Shri. Nagendranath Chiluvuru, AD	
11	All matters pertaining to Import clearance at Krishnapatnam and residual matters of Import clearance office-Krishnapatnam	Shri. E. Prabhakaran,AD	

2. In case there is a dispute to determine the CPIO to deal with a particular RTI application, the RTI application should be placed before the Director, Southern Region who will mark the application to the concerned CPIO. The decision of the Director shall be final.
3. In case of superannuation, transfer, repatriation or in the event of CPIO being on leave/tour, RTI application pertaining to him/her shall be handled by the Officer under Link Officer arrangement till he/she joins his duty or other person assumes his charge. Sometimes, there are administrative orders to reallocate the work of an Officer, in this case, the Officer who is assigned the charge/additional charge shall handle the related RTI matters.
4. Central Public Information Officers, as the case may be, shall deal with requests from persons seeking information and render reasonable assistance to the persons seeking information under RTI Act, 2005.

This has effect from 15.05.2022 onwards.

(P
Muthumaran)
Director
FSSAI, SRO-Chennai

Copy to :

1. All concerned CPIOs – for information and necessary compliance
2. All Officers and staff of FSSAI RO Chennai/ Branch Offices/ Import clearance Offices under SR
3. ED(HR)/ JD(HR)
4. Sr. PS to Office of CEO/ PS to Office of CP
5. Director Imports and Director RCD
6. CITO – with a request for creating login credential for accessing online RTI by CPIOs and for uploading this Office Order on website and on e-Office portal.